Annexure-8

Name of the Corporate Debtor: Arshiya Limited ; Date of commencement of CIRP: 23rd April, 2024 ; List of creditors as on : 31st August 2026

List of operational creditors (Other than Workmen and Employees and Government Dues)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Axis Trustee Services Limited	05-Jun-24	28,356.00	28,356.00	Professional Fees	No	-	No	-	-	-	-	-	
2	Beekalene Fabrics Private Limited	06-May-24	173,265,868.00	1.00	Licence Fees	No	-	No	-	173,265,867.00	-	-	-	Disputed and under adjudication - considered as contingent claim.
3	Bigshare Services Limited	06-May-24	114,154.00	100,440.00	Professional Fees	No	-	No	-	-	-	13,714.00	-	
4	Damani Shipping Private Limited	11-May-24	372,389.00	-	Custom clearence	No	-	No	-	-	-	372,389.00	-	
5	Isha Laxmi Narayan (Design Team)	07-May-24	39,277,108.00	1.00	Contractor	No	-	No	-	39,277,107.00	-	-	-	Disputed and under adjudication - considered as contingent claim.
6	National Securities Depository Limited	16-May-24	189,958.94	189,958.94	ACF Fees, Interest & other charges	No	-	No	-	-	-	-	-	
7	National Stock Exchange Of India Limited	07-May-24	1,280,000.00	1,280,000.00	Service Provider	No	-	No	-	-	-	-	-	
8	VCRK & Co.	09-May-24	108,000.00	108,000.00	Professional Fees	No	-	No	-	-	-	-	-	
9	Vivek Chopra	07-May-24	20,218,129.84	19,175,047.95	Service Charges against leasing of property	No	-	No	-	-	-	1,043,081.89	-	
10	IDBI Capital Markets & Securities Limited	25-Jun-24	6,603,211.50	6,603,211.50	Consultency charges	No	-	No	-	-	-	-	-	
11	Arshiya Northern FTWZ Limited	26-Jun-24	29,016,037.00	27,472,523.00	Rent of Machine Handling Equipment	No	-	Yes	-	-	-	1,543,514.00	-	Not admitted amount includes TDS of INR 3,64,897.67/- which has been provisioned in the books of the Corporate Debtor.
12	NCR Rail Infrastructure Limited	28-Jun-24	4,122,500.00	3,983,673.00	Rent of Machine Handling Equipment	No	-	Yes	-	-	-	138,827.00	-	Not admitted amount includes TDS of INR 74,800/- which has been provisioned in the books of the Corporate Debtor.
13	TMR and Associate	10-Jul-24	1,527,394.00	664,550.00	Professional Fees	No	-	No	-	-	-	862,844.00	-	
14	Sterling and Wilson Private Limited	08-Jul-24	5,683,183.00	5,683,183.00	Material Supply	No	-	No	-	-	-	-	-	
15	Whitespan Business Solution Pvt.Ltd	20-Jul-24	200,000.00	180,000.00	Professional Fees	No	-	No	-	-	-	20,000.00	-	Not admitted amount relates to TDS which has been provisioned in the books of the Corporate Debtor.
16	Linkstar Infosys Private Limited	08-Jul-24	303,755.00	303,755.00	Service Provider	No	-	No	-	-	-	-	-	
17	Hindustan Enterprise	29-Jul-24	643,564.00	79,167.00	Material Supply	No	-	No	-	-	-	564,397.00	-	
18	Ambe Service	05-Aug-24	164,704.00	83,439.00	Service Provider	No	-	No	-	-	-	81,265.00	-	
19	Bombay Stock Exchange	30-Jul-24	5,084,570.00	1,516,612.00	Fines levied due to non-compliances	No	-	No	-	-	-	3,567,958.00	-	
20	Bluestar Security & Facility Services	16-Aug-24	20,304,470.00	5,570,358.00	Service Provider	No	-	No	-	-	-	14,734,112.00	-	
21	A.S. Overseas, through its Proprietor Saroj Garg	05-Sep-24	3,004,657.54	1,000,000.00	Material Supply	No	-	No	-	-	-	2,004,657.54	-	
22	HJA & Associates LLP	16-Sep-24	296,071.24	-	Professional Fees	No	-	No	-	-	-	296,071.24	-	
23	Premium Office Solutions	02-Oct-24	75,879.00	75,879.00	Material Supply	No	-	No	-	-	-	-	-	

Annexure-8

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List of operational creditors (Other than Workmen and Employees and Government Dues)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
24	Sunglow Infotech	08-Oct-24	224,690.00	186,590.00	Material Supply	No	-	No	-	-	-	38,100.00	-	
25	Price Waterhouse & Co LLP	24-Jul-24	204,000.00	204,000.00	Professional Fees	No	-	No	-	-	-	-	-	
26	Ved Traders	11-Oct-24	99,609.00	43,244.00	Material Supply	No	-	No	-	-	-	56,365.00	-	
27	Huawei Telecommunications (India) Company Private Limited	12-Jan-25	6,205,290.00	6,139,700.00	Advance Security Deposit	No	-	No	-	-	-	65,590.00	-	
28	Ultra Tech	18-Feb-25	104,800.00	80,960.00	Environmental Monitoring	No	-	No	-	-	-	23,840.00	-	Not admitted amount includes TDS of INR 7,140/- which has been provisioned in the books of the Corporate Debtor.
29	R T enterprises	23-Jun-25	140,700.00	104,700.00	Material Supply	No	-	No	-	-	-	36,000.00	-	Refer Note 2
30	Cenex Legal LLP	11-Jul-25	75,000.00	31,000.00	Professional Fees	No	-	No	-	-	-	44,000.00	-	1. Not admitted amount includes TDS of INR 4,500/- which has been provisioned in the books of the Corporate Debtor. 2. Refer Note 3
Total			**318,938,049.06**	**80,888,349.39**			**-**		**-**	**212,542,974.00**	**-**	**25,506,725.67**	**-**	

Note :

1) Status of claims is subject to further revision on the basis of verification of any additional documents/information as and when received.

*2) **R T enterprises** : The claim of R T enterprises has been received on 23/06/2025 which is after the regulated timeline. So, as per the amended regulations 12 & 13 of the IBC, this claim was placed before the CoC for their recommendation in the 10th CoC meeting held on 29/07/2025. The same was approved by the CoC through e-voting for being included in the list of Creditors.*

*3) **Cenex Legal LLP** : The claim of Cenex Legal LLP has been received on 11/07/2025 which is after the regulated timeline. So, as per the amended regulations 12 & 13 of the IBC, this claim was placed before the CoC for their recommendation in the 10th CoC meeting held on 29/07/2025. The same was approved by the CoC through e-voting for being included in the list of Creditors.*